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(b) No guidelines for installing punching machines have been issued by the Govt. for maintenance of attendance records. However there are general instructions on punctuality. Under these instructions, the Heads of Offices/Deptts. have been empowered to evolve suitable measures to enforce punctuality.

(c) Does not arise.

New Education Policy

1149. SHRI PRANAB MUKHERJEE: Will the Minister of HUMAN RE-SOURCE DEVELOPMENT be pleased to state:

(a) whether Government are contemplating to announce a New Education Policy;

(b) if so, by what time such policy is expected to be announced; and

(c) whether Government have reviewed the existing policies and identified the deficiencies of the same and if so, the details thereof?

THE MINISTER OF HUMAN RE-SOURCE DEVELOPMENT (DR. MURLI MANOHAR JOSHI): (a) and (c) Periodical reviews of the Education Policy have been undertaken in the post-Independence era from time to time. At present, the National Policy on Education (NPE), 1986 as updated in 1992 governs the system of Education. The present Government proposes wider consultations to review the educational policies to incorporate priorities listed in the National Agenda for Governance.

Education code for Kendriya Vidyalayas

1150. SHRI PARAG CHALIHA: Will the Minister of HUMAN RESOURCE DEVELOPMENT be pleased to state:

(a) whether Rule 81 (b) of the Education Code for Kendriya Vidyalayas is in conformity with India's Constitution and principles; and

(b) if so, how and if not, why it is still in vogue? THE MINISTER OF HUMAN RE-SOURCE DEVELOPMENT (DR. MURLI MANOHAR JOSHI): (a) to (b) Kendriya Vidyalaya Sangathan (KVS) have informed as under:—

Rule 81(b) of Chapter VIII of Education Code provides for termination of service, after a summary enquiry, of an employee found prima facie guilty of moral turpitude involving sexual offense or exhibition of immoral sexual behaviour towards any student.

The article further provides for dispensing with regular enquiry under CCS (CCA) Rules, 1965 as applicable to KVS employees, if the Commissioner, KVS, is satisfied that it would not be expedient to hold a regular enquiry on account of serious embarrassment to the student or his/her guardians or such other practical difficulties.

Rule 81(b) of Chapter VIII of Education Code of Kendriya Vidyalayas is in conformity with proviso (b) of Article 311(2) of the Constitution of India.

Various courts have upheld the orders passed under Rule 81(b) by the Competent Authority as for example:

1. Sh. Jagprasad V/s Commissioner of 1995 (CWP 215118) Dated 11-11-98 (Delhi High Court).

2. Shri Mahinder Prasad Kesari V/s KVS of 1992 (CP No. 894) dated 17.9.91 (Patna High Court).

3. Shri Munin Choudhary V/s Chairman, KVS (CWP No. 533) of 1985 dated 12.9.89 (Gauhati High Court).

4. Shri B.G. Dwivedi V/s KVS (WP No. 4123) (SS) of 1994 dated 17.1.95 (Allahabad High Court).

Proposal to Promote the Languages Listed in the VIIIth Schedule of the Constitution

1151. SHRI K. M. SAIFULLAM: Will the Minister of HUMAN RESOURCE DEVELOPMENT be pleased to state:

(a) whether there is any proposal under Government's consideration to propagate and promote all languages, which have been included in the VIIIth Schedule of the Constitution, like Hindi;

(b) if so, the details thereof; and

(c) if not, the reasons therefor?

THE MINISTER OF HUMAN RE-SOURCE DEVELOPMENT (DR. MURLI MANOHAR JOSHI): (a) to (c) The Government have already schemes for providing financial assistance to voluntary organisations for development and propagation of all languages, which have been included in the VIIIth Schedule of the Constitution. The Government have schemes of financial assistance to non-Hindi speaking States/UTs for appointment of Hindi teachers and to Hindi speaking States for appointment of Modern Indian Languages teachers. Grants are also given to meet the expenditure on salary of Sanskrit teachers to be appointed in Secondary and Senior Secondary schools where the State Governments are not in a position to provide facilities to teach Sanskrit. In addition, in order to assist promotion and propagation of Hindi and other languages included in the VIIIth Schedule of the Constitution the government have established Institutions like Central Institute of Indian Languages, Mysore; Central Hindi Directorate, New Delhi; National Council for Promotion of Urdu Language, New Delhi; Commission for Scientific and Technical Terminology, New Delhi; National Council for promotion of Sindhi Language, Vadodara; Kendriya Hindi Shikshan Mandal, Agra; Rashtriya Sanskrit Sansthan, New Delhi and Maharishi Sandipani Rashtriya Ved Vidya Pratishthan, Ujjain. Details of the schemes are available in the Annual Report of the Department of Education for 1996-97 laid in both Houses of Parliament and copy of which is placed in the Parliament Library and all these schemes are proposed to be

continued in the Ninth Five Year Plan.

Bureaucrat Heading ASI

1152. SHRI GOVINDRAM MIRI: Will the Minister of HUMAN RE-SOURCE DEVELOPMENT be pleased to state:

(a) whether it is a fact that Archaeological Survey of India is being headed by a bureaucrat presently.

(b) if so, the details of circumstances that led to such an appointment;

(c) whether efforts, if any, have been made/initiated/contemplated to appoint a technocrat; and

(d) if so, the details thereof and if not the reasons therefor?

THE MINISTER OF HUMAN RE-SOURCE DEVELOPMENT (DR. MURLI MANOHAR JOSHI): (a) The post of Director General, Archaeological Survey of India is now being held by an IAS officer;

(b) to (d) As no officer in the Archaeological Survey of India was eligible for promotion to the post of Director General, two attempts were made to fill up the post by alternative modes of recruitment through the Union Public Service Commission. However, no candidate was found suitable by the Commission. Action, as suggested by the UPSC, to amend the Recruitment Rules was also initiated but the amendments to the Recruitment Rules could not be notified as finalisation of all Recruitment Rules are under abeyance pending implementation of the 5th Pay Commission Report.

In the absence of a regular incumbent, the post of Director General was being held by Secretary (Culture) from 2.11.94 to 9.9.96. However, this arrangement started to adversely affect the functioning of the Department as well as that of the Archaeological Survey of India. Under these circumstances, the present appointment was made by the Government.